CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Coram:
Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Date of Order    :   18.02.2015

Petition No. 92/MP/2014
with

In the matter of

Corrigendum of order dated 16.2.2015 in Petition No. 92/MP/2014 and other related petitions.

And

In the matter of

Petition under Section 79 (1) (c) of the Electricity Act, 2003 and Regulations-32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009, 'in the matter of arbitrary denial of Medium Term Open Access' violating the provisions of the regulations

And

In the matter of

Kerala State Electricity Board
Vaidyuthi Bhavanam,
Pattom,
Trivandrum – 695 004, Kerala.

Petitioner

Vs.

1) Power Grid Corporation of India Ltd.
   B-9, Qutab Institutional Area,
   Katwaria Sarai, New Delhi-110016

2) PTC India Limited,
Petition No. 376/MP/2014

In the matter of

Petition under Section 79 (1) (c) read with Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003, seeking appropriate direction or order declaring the letter dated 22.9.2014 as arbitrary and unreasonable being dehors the provisions of Electricity Act, 2003 and Detailed Procedure for making application for grant of Connectivity in ISTS submitted by the Central Transmission Utility and as approved by this Hon’ble Commission under Regulation 27 (1) of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009.

And

In the matter of

DB Power Limited
3rd Floor, Naman Centre,
C-31, ‘G’ Block, Opp. Dena Bank,
Bandra-Kurla Complex,
Bandra (E), Mumbai-400051

Petitioner

Vs.

Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,
Petition No. 382/MP/2014

In the matter of

Petition under Section 79 (1) (f) of the Electricity Act, 2003 regarding disputes arising between the petitioner, a generating company, and the respondent, the Central Transmission Utility and nodal agency for grant of long-term access to the inter-State transmission system.

And

In the matter of

EMCO Energy Limited
Plot No. B-1, Mohabala MIDC Growth Centre,
Post Tehsi- Warora,
Dist-Chandrapur Maharashtra-442907

Petitioner

Vs.

1. Power Grid Corporation of India Ltd.
   B-9, Qutab Institutional Area,
   Katwaria Sarai, New Delhi-110016

2. Kerala State Electricity Board,
   Vaidyuthi Bhavanam,
   Pattom,
   Trivandrum – 695 004, Kerala

3. Karnataka Power Transmission Company Limited
   Cauvery Bhawan, K.G. Road,
   Bangalore-560009, Karnataka

4. Tamil Nadu Generation and Distribution Corporation Ltd.,
   NPKRR Maaligai,
   144, Anna Salai,
   Chennai-600 002

5. Essar Power Limited,
   A-5, Secotr-3, Gautam Bhuddha Nagar,
   Noida, Uttar Pradesh-201301

Respondent

Order in Petition No. 92/MP/2014 & Ors.
6. PTC India Limited,
   2nd Floor, NBCC Tower,
   15 Bhikaji Cama Place,
   New Delhi-110066

Respondents

Petition No. 393/MP/2014

In the matter of

Petition under Section 79 (1) (c) read with Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003, inter alia seeking appropriate direction or order declaring allocation of LTA on LILO of existing lines by the Respondent No. 1 vide letter dated 22.9.2014 as illegal, arbitrary, malafide and discriminatory and contrary to the provisions of the Electricity Act, 2003 and the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009.

And

In the matter of

DB Power Limited
3rd Floor, Naman Centre,
C-31, ‘G’ Block, Opp. Dena Bank,
Bandra-Kurla Complex,
Bandra (E), Mumbai-400051

Petitioner

Vs.

1. Power Grid Corporation of India Ltd.
   B-9, Qutab Institutional Area,
   Katwaria Sarai, New Delhi-110016

2. Kerala State Electricity Board,
   Vaidyuthi Bhavanam,
   Pattom,
   Trivandrum – 695 004, Kerala

3. Karnataka Power Transmission Company Limited
   Cauvery Bhawan, K.G. Road,
   Bangalore-560009, Karnataka

4. Tamil Nadu Generation and Distribution Corporation Ltd.
   NPKRR Maaligai,
   144, Anna Salai,
   Chennai-600 002
5. Bharat Aluminum Co. Ltd,
1200 MW O&M Office,
PO-BALCO Nagar,
District-Korba, Chhattisgarh-495684

Respondents

Petition No. 25/RP/2014

In the matter of

Petition under Section 79 (1) (c) of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term and medium term open access in inter-State transmission and related matters) Regulations, 2009 and Section 94 (1) (f) of the Electricity Act, 2003 seeking review of the orders dated 8.8.2014 and 5.9.2014 and setting aside of the grant of MTOA to applications received in June 2013.

And

In the matter of

Bharat Aluminum Company Ltd
1200 MW O&M Office, PO-BALCO Nagar,
District-Korba, Chhattisgarh-495684

Petitioner

Vs.

Power Grid Corporation of India Ltd.
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi-110016

Respondent

Corrigendum

In the order dated 16.2.2015 issued in Petition No. 92/MP/2014 and other related petitions, certain inadvertent clerical errors have crept in which are corrected as under in exercise of power under Regulation 103A of the Central Electricity Regulatory Commission (Conduct of Business) (Amendment) Regulations, 2013:

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Sd/-
(A.S. Bakshi)
Member

Sd/-
(A.K. Singhal)
Member

Sd/-
(M. Deena Dayalan)
Member

Sd/-
(Gireesh B. Pradhan)
Chairperson